

वारण कर रहे हैं, 3700-5000 रुपए के उद्धित वेतनमान में पद पर इस प्रकार नियुक्त समझ जाएंगे”

(ग) स्तम्भ 12 में की प्रविद्यियों के स्थान पर निम्नलिखित यथा जाएगा, अर्थात्:—

प्रोत्तिः:

सहायक रजिस्टरर व्यापार चिह्न जिन्होंने उग्र श्रेणी में 5 वर्ष नियमित सेवा की है।

प्रतिनियुक्ति पर स्थानान्तरण (जिसके अन्तर्गत अल्पवालिक संविदा भी है):

केन्द्रीय सरकार राज्य सरकारों/विधायिकालयों/ग्रामसरकारी/स्थापत्य या कानूनी संगठनों के ऐसे मधिकारी:—

(क) (i) जो नियमित आधार पर सदृश पद धारते रहे हैं।

(ii) जिन्होंने 3000-4500 रु. के वेतनमान वाले या समतुल्य पदों पर 5 वर्ष नियमित सेवा की है; और

(घ) जिनके पाग सीधे गर्भी तिए जाने वाले व्यवित्यों के लिए स्तम्भ 8 के अधीन अधिकृत शैक्षिक अवृत्ताएं और अनुभव हैं।

(प्रतिनियुक्ति की अवधि जिसके अन्तर्गत केन्द्रीय सरकार के अधीन उग्री या गिरी अन्य संगठन/विभाग में इस नियुक्ति रोटीक पहले धारित किसी अन्य काडर वाल्य पर पर प्रतिनियुक्ति की अवधि भी है, यापारणतया 4 वर्ष से अधिक नहीं होगी।”

(3) ग्रामसरकारी व्यापार नियम के पद से संबंधित वर्ग मंड़पांडि 3 के नामों:—

(क) स्तम्भ 4 में “1100-50-1600 रु. अंक और अधार के स्थान पर 3000-100-3500-125-1500 रु.” अंक और अधार रखे जायेंगे;

(घ) स्तम्भ 12 में खंड (क) (ii) और (iii) के सामने की प्रविद्यियों के स्थान पर निम्नलिखित प्रविद्यियों रखी जाएंगी, अर्थात्:—

“(ii) जिन्होंने 2200-4000 रुपए वेतनमान वाले या समतुल्य पदों पर 5 वर्ष सेवा की है; या

(iii) जिन्होंने 2000-3500 रु. वेतनमान वाले या समतुल्य पदों पर 8 वर्ष सेवा की है; और

(4) ज्येष्ठ परीक्षक व्यापार चिह्न के पद से संबंधित वर्ग मंड़पांडि 4 के नामों:—

(क) स्तम्भ “4 में 700-10-900-द.रो.-40-1100-50-1300 रु.” अंक और अधार के विषय पर “2200-75-2800-द.रो.-100-4000 रु.” अंक और अधार रखे जाएंगे;

(घ) स्तम्भ (12) में खंड (क) (ii) और (iii) के सामने विद्यमान प्रविद्यियों के स्थान पर निम्नलिखित प्रविद्यियों रखी जाएंगी, अर्थात्:—

(i) जिन्होंने 2000-3500 रु. वेतनमान वाले या समतुल्य पदों पर 3 वर्ष सेवा की है; या

(ii) जिन्होंने 1640-2900 रु. वेतनमान वाले या समतुल्य पदों पर 5 वर्ष नियमित सेवा की है; और”, :

(5) परीक्षक व्यापार चिह्न के पद से संबंधित वर्ग मंड़पांडि 5 द.रो. वामों 4 के नामें “650-30-740-35-810-द.रो.-35-880-40-1000 द.रो.-40-1200 रु. के अंक और अधार के स्थान पर “2000-60-2300-द.रो. 75-3200 रु.” अंक और अधार रखे जाएंगे।

(6) प्रगतिशील अधिकारी के पद से संबंधित वर्ग मंड़पांडि 6 के नामों—

(क) स्तम्भ 4 में “650-30-740-35-810-द.रो.-35-880-40-1200 रु.” अंक और अधार के विषय पर “2000-60-2300-द.रो.-75-3200-100-3500” रु. अंक और अधार रखे जाएंगे;

(घ) स्तम्भ 12 में खंड (क) (ii) और (iii) के सामने विद्यमान प्रविद्यियों के स्थान पर निम्नलिखित प्रविद्यियों रखी जाएंगी, अर्थात्:—

“(ii) जिन्होंने 1640-2900 रु. वेतनमान वाले या समतुल्य पदों पर 3 वर्ष सेवा की है; या

(iii) जिन्होंने 1400-2300 रु. वेतनमान वाले या समतुल्य पदों पर 8 वर्ष सेवा की है।

[फा. सं. ए-12018/4/88-ई. I-(II)]

टिप्पणी:—मूल नियम सा.का.नि. 13 तारीख 2-1-1982 के अधीन अनुसूचित किए गए थे और उनके संशोधन सा.का.नि. 881 तारीख 25-11-1983 और सा.का.नि. तारीख 8-2-1985 द्वारा अधिसूचित किए गए थे।

G.S.R. 320.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981, namely :—

1. (1) These rules may be called the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment (Amendment) Rules, 1989.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981,—

(1) against serial number 1 relating to the post of Joint Registrar of Trade Marks,—

(a) in column 4, for the letters and figures “Rs. 1500-60-1800-100-2000”, the letters and figures “Rs. 4500-150-5700” shall be substituted;

(b) in column 11, after the entries, the following note shall be inserted, namely :—

“Note.—Those holding the post of Joint Registrar of Trade Marks in the pre-revised scale of Rs. 1500-2000 on a regular basis prior to notification of these rules shall be deemed to have been so appointed to the post in the upgraded scale of Rs. 4500-5700.”

(c) in column 12, for the entries the following shall be substituted, namely :—

“Promotion :

Deputy Registrar of Trade Marks with 5 years' regular service in the grade.

Transfer on deputation (including short-term contract) :

Officers under the Central/State Governments/Universities/Semi-Governments/Statutory or Autonomous Organisations :—

(a) (i) holding analogous posts on regular basis; or

(ii) with 5 years' regular service in posts in the scale of Rs. 3700-5000 or equivalent; and

(b) possessing the educational qualifications and experience laid down for direct recruits under column 8.

Period of deputation including period of deputation|contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation|department of the Central Government shall not exceed 5 years).";

(2) against serial number 2 relating to the post of Deputy Registrar of Trade Marks,—

(a) in column 4, for the letters and figures "Rs. 1300-50-1700", the letters and figures "Rs. 3700-125-4700-150-5000" shall be substituted;

(b) in column 11, after the entries, the following note shall be inserted, namely :—

"Note.—Those holding the posts of Deputy Registrar of Trade Marks in the pre-revised scale of Rs. 1300-1700 on a regular basis prior to notification of these rules shall be deemed to have been so appointed to the post in the upgraded scale of Rs. 3700-5000.";

(c) in column 12, for the entries the following shall be substituted, namely :—

"Promotion :

Assistant Registrar of Trade Marks with 5 years' regular service in the grade.

Transfer on deputation (including short-term contract) :  
Officers of the Central|State Governments|Universities|Semi-Government|Autonomous or Statutory Organisations :—

(a) (i) holding analogous posts on regular basis; or  
(ii) with 5 years' regular service in posts in the scale of Rs. 3000-4500 or equivalent; and

(b) possessing the educational qualifications and experience laid down for direct recruits under column 8.

(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation|department of the Central Government shall not exceed 4 years).";

(3) against serial number 3 relating to the post of Assistant Registrar of Trade Marks,—

(a) in column 4 for the letters and figures "Rs. 1100-50-1600", the letters and figures "Rs. 3600-100-3500-125-4500" shall be substituted;

(b) in column 12 for the existing entries against clause (a) (ii) and (iii), the following entries shall be substituted, namely :—

"(ii) with 5 years' service in posts in the scale of Rs. 2200-4000 or equivalent; or

"(iii) with 8 years' service in posts in the scale of Rs. 2000-3500 or equivalent; and";

(4) against serial number 4 relating to the post of Senior Examiner of Trade Marks,—

(a) in column 4 for the letters and figures "Rs. 700-40-900-EB-40-1100-50-1300", the letters and figures "Rs. 2200-75-2800-EB-100-4000" shall be substituted;

(b) in column 12 for the existing entries against clause (a) (ii) and (iii), the following entries shall be substituted, namely :—

"(ii) with 3 years' service in posts in the scale of Rs. 2000-3500 or equivalent; or

"(iii) with 5 years' service in the posts in the scale of Rs. 1640-2900 or equivalent; and";

(5) against serial number 5 relating to the post of Examiner of Trade Marks under column 4, for the letters and figures "Rs. 650-30-740-35-810-EB-35-880-40-1800-EB-40-1200", the letters and figures "Rs. 2000-60-2300-EB-75-3200-100-3500" shall be substituted;

(6) against serial number 6 relating to the post of Administrative Officer,—

(a) in column 4 for the letters and figures "Rs. 650-30-740-35-810-EB-35-880-40-1000-40-1200", the letters and figures "Rs. 2000-60-2300-EB-75-3200-100-3500" shall be substituted;

(b) in column 12 for the existing entries against clause (a) (ii) and (iii), the following entries shall be substituted, namely :—

"(ii) with 3 years' service in posts, in the scale of Rs. 1640-2900 or equivalent; or

"(iii) with 8 years' service in the scale of Rs. 1400-2300 or equivalent."

[File No. A-12018/4/88-E. IV(ii)]

NOTE.—Principal rules were notified vide G.S.R. 13, dated 2-1-1982 and amended vide G.S.R. 881, dated 26-11-1983 and G.S.R. dated 8-2-1985.

गई दिल्ली, 20 अप्रैल, 1989

गा.वा.नि. ३२।—राज्यपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्रीमोर्गिक विकास विभाग के अधीन नमक आयुष्ट के कार्यालय में ज्येष्ठ वार्षिक गोपनीय के पद पर भर्ती की पद्धति वा विनियोग करते के लिए निम्नलिखित नियम बनाते हैं, अधिकारी :—

- संक्षिप्त नाम और प्रारंभ (1) : इन नियमों का संक्षिप्त नाम नमक आयुष्ट का कार्यालय (ज्येष्ठ कार्यालय) भर्ती नियम, 1989 है।
- ये राज्यपत्र में प्रकाशन की तारीख को प्रवृत्त होगे।
- पद संचया, वर्गीकरण और वेतनमात्र : उक्त पद की संचया, उक्तका वर्गीकरण और उगला वेतनमात्र यह होगा जो इन नियमों से उपायद यन्त्रभूमि के स्तरम् 2 से स्तरम् 4 में विनिश्चित है।
- भर्ती की पद्धति, आयु ग्रीमा और अहनांग आदि : उक्त पद पर भर्ती की पद्धति, आयु ग्रीमा, प्रह्लादां और उग्मी संवेदित प्रथ्य वामे व दक्षिणी जो उक्त यन्त्रभूमि के स्तरम् 5 से 14 में विनिश्चित है।
- नियन्ता : यह व्यापारि :—

  - जिनमें से व्यापारि जिसका पति या जिसकी पत्नी जीवित है, विवाह किया है, या
  - जिनमें से व्यापारि या यात्री पत्नी के जीवित नहीं हैं, किनी व्यापारि में विवाह किया है,
  - उक्त पद पर विधिमा का पान नहीं होता ;